

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 23/2023

In

M.A. No. 33 / 2023

In

Original Application No. 75/2023

(I.A. No. 645/2023)

**IN THE MATTER OF:**

JAISHREE BANSAL

... APPLICANT

VERSUS

MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE  
CHANGE AND OTHERS

... RESPONDENT(S)

**REJOINDER TO THE AFFIDAVIT DATED 03.11.2025 OF THE  
JOINT SECRETARY, URBAN DEVELOPMENT DEPARTMENT,  
STATE OF UTTAR PRADESH, ON BEHALF OF APPLICANT,  
JAISHREE BANSAL**

1. That in response to the contents of Para No. 2, it is submitted that contents of the Para No. 2 are wrong and drafted to mis-lead this Hon'ble Tribunal. This is respectfully submitted that this Hon'ble Tribunal vide Order dated 26.04.2023 in M.A. No. 33/2023 in O.A. No. 75/2023 has specifically directed the Respondents i.e. The District Magistrate and Ghaziabad Nagar Nigam to take remedial measures as per law and to give their report to the Chief Secretary, UP within one month from today (i.e. from 26.04.2023 to 25.05.2023). This Hon'ble Tribunal in it's Order dated 21.07.2023 in abovenoted Execution Application also took note of its observations, therefore, the contents in Para No. 2 that this Hon'ble Court is considering 'how to handle solid waste' are wrong. The Applicant reiterate the contents of execution Application.
2. That the contents and figures given in Para No. 6 of the Affidavit are wrong and contradictory to the submissions and previous pleadings of the Respondents. It is submitted that since filing of the Execution Application, the Respondents have failed to execute/complete their jobs within the time they sought and informed to this Hon'ble Tribunal. The Applicant craves

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leave of this Hon'ble Tribunal to refer and rely upon the contents of the pleadings, Affidavit, Objection(s), Reports, consolidated submissions while hearing upon the instant Execution Application.

3. That in response to contents of Para No. 8, it is submitted that time and again, the Respondent is furnishing details of the new land/site for waste processing. However, it is submitted that the Affidavit is entirely silent whether the said site is in accordance with the provisions of law contained in the SWM Rules, 2016 otherwise multiplicity of litigation will be arise, as in the case of Dhabarsi, Ghaziabad and Galand, Hapur.
4. That in response to the contents of Para no. 12, it is submitted that the site in question is not legally permissible site as per SWM rules and the Affidavit is entirely silent on this aspect, which must be known to the deponent from the records in his official capacity. Further, it is submitted that Deponent has not performed his duty in compliance of directions passed by this Hon'ble Tribunal to scientifically deal with the Solid waste.

Place: New Delhi

APPLICANT

Dated: 05.01.2026

Through



**KUNWAR MOHD ASAD**

**Counsel for the Applicant**

**K & CO Legals**

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